

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).1262-1263/2009

(From the judgement and order dated 24/09/2008 in CRLRC
No.1439/2005 and CRLRC No.1440/2005 of The HIGH COURT OF MADRAS)

KANNAN Petitioner(s)

VERSUS

SELVAMUTHUKANI Respondent(s)

(With appln(s) for exemption from filing O.T.,bail and office
report)WITH SLP(Cr1) NO. 7924 of 2009
(With appln. for exemption from filing O.T. and bail and office
report)

(For final disposal)

Date: 13/01/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAIFor Petitioner(s) Mr. A.T.M. Rangaramanujam, Sr. Adv.
Mr. M.A.Chinnasamy,Adv.

Mr. M.A. Krishna Moorthy, Adv.(NP)

For Respondent(s) Mr. Rana Ranjit Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Put up on January 20, 2012.

(Neetu Khajuria)
Sr.P.A.(Sneh Bala Mehra)
Court Master